

Most Urgent/Out Today  
Gazette Notification  
Extraordinary Part IV

①  
Government of National Capital Territory of Delhi  
(Department of Law, Justice & Legislative Affairs)  
8<sup>th</sup> Level, 'C' Wing, Delhi Secretariat, New Delhi-110002.

No.F.14(8)/LA-200 3 /

Dated 25<sup>th</sup> March 2003

To

The Joint Secretary (GAD/Co-Ord.)  
Government of NCT of Delhi,  
2<sup>nd</sup> Level, A-Wing,  
Delhi Secretariat,  
New Delhi-110 002.

Sub: Gazette Notification of "Appropriation (No.1) Act of 2003" (Delhi Act No.1 of 2003)

Sir,

I am directed to forward herewith two copies of the above notification (English & Hindi version) for publishing in the Delhi Gazette (Part-IV) Extraordinary today itself. It is requested that at least 10 copies of the same may be sent to this Department as soon as it is received from the press.

Yours faithfully,

(P.S. PARMAR)

Deputy Secretary (Law, Justice & L.A.)

Encls: As above.

No.F.14(8)/LA-200 3 624

Dated 25<sup>th</sup> March 2003

Copy forwarded for information & necessary action to the :-

1. Secretary to Lt. Governor, Raj Niwas, Delhi.
2. Secretary to Legislative Assembly, Old Sectt. Delhi.
3. Secretary to Finance Minister, Delhi Sectt., New Delhi.
4. Secretary to Chief Minister, Delhi Sectt., New Delhi.
5. P.S. to Chief Secretary, Delhi Sectt., New Delhi.
6. Pr. Secretary (Finance), Delhi Sectt., New Delhi.
7. Library-in-Charge, Delhi Vidhan Sabha, Old Sectt., Delhi.
8. P.S. to Secretary (Law, Jus. & L.A.), Delhi Sectt., New Delhi.
9. Sh. N.G.Goswami, Legislative Counsel, Department of Law & Justice, Delhi Sectt. New Delhi.

(P.S. PARMAR)

Deputy Secretary (Law, Justice & L.A.)

(TO BE PUBLISHED IN PART IV OF DELHI GAZETTE EXTRA ORDINARY)  
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS

No. F.14(8)/LA-2003/

Dated : March, 2003

The following Act of Legislative Assembly received the assent of the Lt. Governor of Delhi, on the 25th March, 2003 and is hereby published for general information :-

THE APPROPRIATION (NO.1) ACT, 2003  
(Delhi Act. No. 1 of 2003)

Dated :

**(As passed by the Legislative Assembly of the National Capital Territory of Delhi)**

AN

ACT

to Authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the National Capital Territory of Delhi for the services in respect of the financial year 2002-2003.

Be it enacted by the Legislative Assembly of National Capital Territory of Delhi in the 54th year of the Republic of India as follows:-

**SHORT TITLE**

1. This Act may be called the Appropriation (No.1) Act 2003

**ISSUE OF**

Rs. 1903,68,02,000/-  
from and out of the Consolidated Fund of the National Capital Territory of Delhi for the financial year 2002-2003

2. From and out of the Consolidated Fund of the National Capital Territory of Delhi, there may be paid and applied further sums not exceeding those specified in column (5) of the schedule, amounting in the aggregate to the sum of Rupees one thousand nine hundred three crores sixty eight lakhs and two thousand towards defraying the several charges which will come in the course of payment during the financial year 2002-2003 in respect of the services specified in column(2) of the Schedule.

**APPROPRIATION**

3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the National Capital Territory of Delhi by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said period.

**THE SCHEDULE**  
(See Section 2 and 3)

(Rs. in thousands)

SUMS NOT EXCEEDING

DEMAND NO.	SERVICES AND PURPOSES	Voted by the Legislative Assembly	Charged on the Consolidated Fund	Total
1	2	3	4	5
1	Legislative Assembly Revenue	0	200	200
2	General Administration Revenue	88661	0	88661
3	Administration of Justice Revenue	63048	1800	64848
4	Finance Revenue	6544	72	6616
5	Home Revenue	275470	2000	277470
6	Education Revenue	1000	0	1000
7	Medical and Public Health Revenue	503690	0	503690
8	Social Welfare Revenue	600	1347	1947
	Capital	1133100	0	1133100
9	Industries Revenue	169416	12060	181476
	Capital	100	0	100
10	Development Revenue	29381	0	29381
	Capital	100	367300	367400
11	Urban Development and Public Works Revenue	667713	0	667713
	Capital	7463100	0	7463100
	Public Debt. Revenue	0	67400	67400
	Capital	0	8182700	8182700
<b>Total</b>		10401923	8634879	19036802

*P. S. Parmar*  
(P.S. PARMAR),

Deputy Secretary (Law, Jus. & L.A.).



(दिल्ली राजपत्र असाधारण भाग 4 में प्रकाशनार्थ)

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार

(विधि, न्याय एवं विधायी कार्य विभाग)

क.सं. एफ.14(8)/विधायी कार्य-2003

दिनांक: मार्च, 2003

उपराज्यपाल, दिल्ली को दिनांक 25 मार्च, 2003 को मिली अनुमति के पश्चात विधान सभा द्वारा पारित निम्नलिखित अधिनियम जन साधारण के सुचनार्थ प्रकाशित किया जा रहा है:-

विनियोग (संख्या 1) अधिनियम, 2003

(दिल्ली अधिनियम संख्या: 1, 2003)

(राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा यथा पारित)

एक

अधिनियम

वर्ष 2002-2003 से संबंधित कार्यों के लिए राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार की संचित निधि से भुगतान प्राधिकृत करने तथा कुछ और राशि का विनियोजन करने के लिए विधेयक।

इसे भारतीय संविधान के 54 वें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार की विधान सभा द्वारा निम्नानुसार अधिनियमित किया जाए।

संक्षिप्त शीर्षक

(1) इस अधिनियम को विनियोग (संख्या-1) अधिनियम 2003 कहा जाए।

1903,68,02,000/- रुपयों का वर्ष 2002-2003 में राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि में से प्रदत्त और प्रयुक्त

(2) राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि में से प्रदत्त और प्रयुक्त राशि जो अनुसूची के कालम (5) में विनिर्दिष्ट से अधिक नहीं, जो कुछ प्रभारों की अदायगी के लिए उन्नीस सौ तीन करोड़ अड़सठ लाख दो हजार रुपयों की कुल राशि के बराबर है, जो अनुसूची के कालम (2) में विनिर्दिष्ट कार्यों के सम्बन्ध में वर्ष 2002-2003 की अवधि के दौरान भुगतान के रूप में प्रयुक्त होगी।

विनियोजन

(3) इस अधिनियम द्वारा राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार की संचित निधि में से प्रदत्त और प्रयुक्त किए जाने के लिए प्राधिकृत राशि उक्त अवधि के सम्बन्ध में अनुसूची में उल्लिखित कार्यों और उद्देश्यों के लिए विनियोजित की जायेगी।

अनुसूची  
(खण्ड 2 व 3 देखें)

(रुपये हजारों में)

राशी इससे अधिक नहीं

मांग संख्या	सेवायें एवं उद्देश्य	विधान सभा द्वारा स्वीकृत	संचित निधी पर भारित	जोड़
1	2	3	4	5
1	विधान मंडल	राजस्व	0	200
2	सामान्य प्रशासन	राजस्व	88661	0
3	न्याय प्रशासन	राजस्व	63048	1800
4	वित्त	राजस्व	6544	72
5	गृह	राजस्व	275470	2000
6	शिक्षा	राजस्व	1000	0
7	चिकित्सा एवं जन-स्वास्थ्य	राजस्व	503690	0
8	समाज कल्याण	राजस्व	600	1347
9	उद्योग	पूंजी	1133100	0
		राजस्व	169416	12060
10	विकास	पूंजी	100	0
		राजस्व	29381	0
11	शहरी विकास एवं लोक निर्माण	पूंजी	100	367300
		राजस्व	667713	0
		पूंजी	7463100	0
	सार्वजनिक ऋण	राजस्व	0	67400
		पूंजी	0	8182700
जोड़		10401923	8634879	19036802

जी राज परमार

॥पी.एस.परमार॥,

उप सचिव॥विधि, न्याय एवं विधायी कार्य॥.